

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 20.12.2012

OA No. 839/2012

Ms. Kavita Bhati, counsel for applicant.

By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the respondents may be directed to fix the pay and pension of the applicant as per his basic pay in January 2011 i.e. deeming his basic pay as Rs. 11030/-, besides praying for consequential relief.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted representation dated 21.06.2011 (Annexure A/5) as well as legal notice for demand of justice dated 08.08.2012 (Annexure A/6) through his counsel before the respondents, which is still pending for consideration. In view of this fact, we deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 21.06.2011 (Annexure A/5) as well as legal notice for demand of justice dated 08.08.2012 (Annexure A/6) by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation dated 21.06.2011 (Annexure A/5) as well as legal notice for demand of justice dated 08.08.2012 (Annexure A/6) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application as per rules.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)